

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 22 /ND/2018
(CA-385 & 386/C-III/ND/19)

In the matter of :

Oriental Bank of Commerce

.. PETITIONER

Vs.

Shekhar Resorts Ltd & Ors.

.. RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 06.6.2019

Coram :

Mrs. Ina Malhotra,
Hon'ble Member (Judicial)

Mrs. Deepa Krishan,
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor :

For the Respondent/Corporate Debtor :

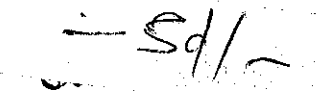
For the Intervener : For R.P. Mr. Abhishek Anand and Mr. Tushar Tyagi,
Advocates

ORDER

Learned Counsel for the petitioner is present. Application in CA No.386/C-III/ND/2019 has been filed by the Resolution Professional (RP) seeking for exclusion of certain time period in relation to the CIRP Regulations, 2016 and Rule 11 of the NCLT Rules, 2016.

Fix up for hearing before the regular Bench on 12.6.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(INA MALHOTRA)
MEMBER (JUDICIAL)

Surjit